BIT E M NO.1 (PH)   COURT NO.4   SECT I O N I I

          S UP R E M E CO U R T O F I N D I A
              R ECO R D OF P R OC E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).3209 /2008

(From the judgement and order dated 29/01 / 2 007 in Crl.A No.1317 / 1999
 of The H I G H COUR T OF A.P. AT HY D E R A B A D)

MO H A M M E D IS H A Q   Petitioner(s)

          VE R S U S

S. K A Z A M PAS H A & AN R.   Respondent(s)

[With appln(s) for c/delay in filing SL P, permission to file additional
 documents, exemption from filing O.T. and office report]
[For final disposal]

W I T H W.P(C R L.) NO.13 of 2008
[With appln.(s) for permission to file rejoinder affidavit and
 office report]

Date: 25/03 / 2 009 These Petitions were called on for hearing today.

COR A M :
    HON' B L E M R. JUST I C E S.B. SIN H A
    HON' B L E D R. JUST IC E MU K U N D A K A M SHA R M A

For Petitioner(s) Mr. Manoj George, Adv.
                       Mr. Alex Joseph, Adv.
                       Mohd.Irshad Hanif, Adv.
                       Mr. Muzaffar Ullah, Adv.

For Respondent(s)   Mr. A. Sharan, ASG
                           Mrs. D. Bharathi Reddy, Adv.

                           Mr.   Sushil Kumar, Sr. Adv.
                           Mr.   Anoop G. Chaudhary, Sr. Adv.
                           Mr.   M. P.A. Shuttari, Adv.
                           Mr.   Mushtaq Ahmad, Adv.

                           Mr. Subhash Kaushik, Adv. for
                           Mr. S.N. Terdal, Adv.

     UPON hearing counsel the Court made the following
              O R D E R
              Mr. Manoj George, learned counsel appearing for the petitioner
     resumed his arguments at 10.35 a.m. and concluded at

SL P(Crl.)No.3209/ 08 etc. .... (contd.)

                              -2-
     11.30 a.m. Then, Mr. A. Sharan, the learned Additional Solicitor General
     made his submissions till 11.45 a.m. whereafter Mr. Anoop G. Chaudhary,
     learned senior counsel appearing for the respondent-accused made his
     submissions till 12.05 p.m.   Thereafter, Mr. Sushil Kumar, the learned
     senior counsel appearing for the respondent-accused argued the matter till
     12.55 p.m.   Mr. Manoj George, the learned counsel appearing for the
     petitioner made his submissions in rejoinder for five minutes.
              Hearing concluded.
              Judgment reserved.